FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VEER CHEMICALS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	**VEER CHEMICALS PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	28/09/1989
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- ROC Delhi
4.	Corporate Identity No. / ~~Limited Liability Identification No. of corporate debtor~~	U74899DL1989PTC037859
5.	Address of the registered office and principal office (if any) of corporate debtor	**Regd. Office as per MCA Master data:** D-109, Pocket D, Mayur Vihar, Phase II, East Delhi, Delhi, India, 110091 **Office as per NCLT order**: 224, Second Floor, Somdatt Chamber 9, Bhikaji Cama Place, New Delhi 110066
6.	Insolvency commencement date in respect of corporate debtor	26 March 2025 (Copy of order received on 26 May 2025)
7.	Estimated date of closure of insolvency resolution process	22 September 2025 (180th day calculated from insolvency commencement date i.e. from 26 March 2025)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Sapan Mohan Garg IBBI Reg. No.: IBBI/IPA-002/IP-N00315/2017-2018/10903
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: D-54, First Floor, Defence Colony, New Delhi 110024 Email: sapan10@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address: C-621, 6th Floor, Tower C, IThum, Plot No. A-40, Sector 62, Noida, UP – 201301** **Email id: cirp.veerchemicals@gmail.com**
11.	Last date for submission of claims	09 June 2025 (14 days calculated from 26 May 2025)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-II has ordered the commencement of a corporate insolvency resolution process of the VEER CHEMICALS PRIVATE LIMITED on 26 March 2025 (A copy of order has been received vide email on 26 May 2025).

The creditors of VEER CHEMICALS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 09 June 2025 (14 days from 26 May 2025) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Sapan Mohan Garg
Interim Resolution Professional
In the matter of Veer Chemicals Private Limited
IBBI Regn. No.: IBBI/IPA/-002/IP-N00315/2017-18/10903
Registered Address and email id with IBBI
D-54, 1st Floor, Defence Colony, New Delhi - 110024
Email Id: sapan10@yahoo.com ;
AFA valid up to 31-Dec-2025
Address and e-mail to be used for correspondence:
C- 621, 6th Floor, Tower C, IThum,
Plot No. A-40, Sector 62, Noida, UP - 201301
Email id: cirp.veerchemicals@gmail.com

Date: 27 May 2025
Place: New Delhi

NOTICE OF LOSS OF SHARES OF
HINDUSTAN UNILEVER LIMITED
(Formerly Hindustan Lever Limited (HUL))
Regd. Off. Hindustan Unilever Limited,
Unilever House, B D Savant Marg, Chakala, Andheri (East)
Mumbai - 400 099

Notice is hereby given that the following share certificates has/have been reported as lost/misplaced and Company intends to issue duplicate certificates in lieu thereof, in due course.

Any person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days hereof.

Name of the holder	Folio No.	No. of shares (Re.1/- F.V)	Certificate No.	Distinctive Nos.
Mohd Abdulla (Mohammed Abdullah)	HLL2969326	2020 Nos	5283228	1244085271 to 1244087290

Date: 24-05-2025

B J DUPLEX BOARDS LIMITED

CIN: L21090DL1995PLC066281
Regd. Off: H. No.-54, G/F New Rajdhani Enclave, Near MCD Park New Delhi – 110092
Email Id: admin@anandpulp.com; Website: www.bjduplexboard.com
Audited Standalone Financial Results for the Quarter and Financial Year ended on March 31, 2025

Rs. In lakhs

	Particulars	Quarter Ended			Year ended	
		31.03.2025 (Audited)	31.12.2024 (Unaudited)	31.03.2024 (Audited)	31.03.2025 (Audited)	31.03.2024 (Audited)
1	Total Income from operations	0.00	0.00	0.00	0.00	0.00
2	Net Profit/ (Loss) for the period (before Tax, Exceptional and/or Extraordinary items.)	(7.60)	(3.76)	(33.19)	(21.23)	(74.47)
3	Net Profit/ (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(7.60)	(3.76)	(33.19)	(21.23)	(74.47)
4	Net Profit/ (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(7.60)	(3.76)	(33.19)	(21.23)	(74.47)
5	Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive Income (after tax)	(7.60)	(3.76)	(33.19)	(21.23)	(74.47)
6	Equity Share Capital	49.29	49.29	49.29	49.29	49.29
7	Other Equity	0.00	0.00	0.00	0.00	(202.84)
8	Earnings per equity share (for discontinued & continuing operations):					
	(1) Basic	(0.15)	(0.08)	(0.67)	(0.43)	(1.51)
	(2) Diluted	(0.15)	(0.08)	(0.67)	(0.43)	(1.51)

Notes:

1 These Audited Standalone Financial Results have been reviewed by the audit committee and approved by the Board of Directors in their meeting held on Tuesday, May 27, 2025

2 The above is an extract of the detailed format of Audited Standalone Financial Results for the Quarter and Financial Year ended on March 31, 2025, filed with BSE Limited & the Calcutta Stock Exchange Limited ("the Stock Exchanges") under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. Complete format of these Financial Results, is available on the website of BSE Limited viz. www.bseindia.com and the Company viz. www.bjduplexboard.com. The same can be accessed by scanning the QR code provided below:

Place : New Delhi
Date : 28.05.2025

For BJ DUPLEX BOARDS LIMITED
Sd/-
MAYANK GUPTA
(WHOLE TIME DIRECTOR)
DIN: 03601839

N K Textile Industries Limited

Regd. Office: Omaxe square, Plot No. 14, 3rd Floor, Jasola District Centre Jasola, New Delhi-110025
CIN: L17299DL1983PLC163230, Tel: +91 11 61119429
Email Id: n.ktextiles123@gmail.com, Website: www.nktil.com

Extract of standalone audited Financial Results for the quarter and year ended on 31st March, 2025

(Rs. in lakhs)

		Quarter Ended on			Year Ended on	
		31.03.2025 (Audited)	31.12.2024 (Unaudited)	31.03.2024 (Audited)	31.03.2025 (Audited)	31.03.2024 (Audited)
1	Total Income from operations	1.72	1.63	1.58	6.60	6.08
2	Net Profit/ (Loss) for the period (before Tax, Exceptional and /or Extra-ordinary items)	0.08	0.38	0.44	1.86	0.49
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	0.08	0.38	0.44	1.86	0.49
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	0.08	0.36	0.44	1.84	0.49
5	Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and other Comprehensive Income (after tax)]	12,907.91	43.03	3,875.23	14,379.54	3,876.01
6	Paid up Equity Share Capital (Face value Rs. 10 each)	83.98	83.98	83.98	83.98	83.98
7	Reserves (excluding Revaluation Reserve) as shown in the audited Balance Sheet of accounting Years 2023-24 and 2024-25	-	-	-	27,189.02	12,809.48
8	Earning Per Share (Rs) (Face Value Rs. 10)					
	1 Basic	0.01	0.04	0.05	0.22	0.06
	2 Diluted	0.01	0.04	0.05	0.22	0.06

Extract of Consolidated Audited Financial Results for the quarter and year ended on 31st March, 2025

Rs. in lakhs

		Quarter Ended on			Year Ended on	
		31.03.2025 (Audited)	31.12.2024 (Unaudited)	31.03.2024 (Audited)	31.03.2025 (Audited)	31.03.2024 (Audited)
1	Total Income from operations	8071.85	(8793.29)	5211.04	20276.87	7323.06
2	Net Profit/ (Loss) for the period (before Tax, Exceptional and /or Extra-ordinary items)	8058.17	(8808.11)	5201.63	20228.95	7284.83
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items/	14703.55	(9484.18)	7569.92	28795.10	9638.29
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items /after share of profit of associate)	13549.23	(8267.17)	6968.08	25436.82	8741.88
5	Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and other Comprehensive Income (after tax)]	48,600.56	(8,224.50)	(1,345.00)	64,630.95	442.13
6	Paid up Equity Share Capital (Face value Rs. 10 each)	83.98	83.98	83.98	83.98	83.98
7	Reserves (excluding Revaluation Reserve) as shown in the audited Balance Sheet of accounting Years 2023-24 and 2024-25		-		117469.01	61050.35
8	Earning Per Share (Rs) (Face Value Rs. 10)					
	1 Basic	1386.78	(734.47)	679.50	2479.22	834.63
	2 Diluted	1386.78	(734.47)	679.50	2479.22	834.63

Notes:

1) The above is an extract of the detailed format of audited results filed with the stock exchnage under regulation 33 of SEBI (Listing obligation and Disclosure Requirement) Regulation, 2015. The full format of the audited results are available on company's website www.nktil.com and on the website of the Stock Exchage www.msei.in.

2) The detailed audited results and this extract were reviewed by the Audit Committee and approved by the Board of directors in their meeting held on 27th May, 2024

By order of the Board
For N K Textile Industries Limited
sd/-
Balbir Singh
Director
DIN:00027438

Place: New Delhi
Date :27.05.2025

CAPITAL TRUST LIMITED

(CIN-L65923DL1985PLC195299)
Registered Office: 205 Centrum Mall, Sultanpur, M G Road, New Delhi-110030
Phone: 9716844571 Email: info@capitaltrust.in Web: www.capitaltrust.in

EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31st MARCH 2025

Amount in Lakhs (except EPS)

Sl. No.	Particulars	Qtr Ended 31.03.2025	Qtr Ended 31.12.2024	Corresponding Qtr ended 31.03.2024	Financial Year ended 31.03.2025	Financial Year ended 31.03.2024
		Audited	Unadited	Audited	Audited	Audited
1	Total Income from Operations	2,094.25	2,519.82	2,247.16	9,600.03	7,958.34
2	Net Profit/(loss) for the period (before Tax, Exceptional and / or Extraordinary items)	11.33	21.41	81.30	162.08	288.13
3	Net Profit/(loss) for the period before Tax (after Exceptional and / or Extraordinary items)	11.33	21.41	81.30	162.08	288.13
4	Net Profit/(loss) for the period after Tax and Minority Interest (after Exceptional and / or Extraordinary items)	8.59	5.88	59.93	111.09	214.63
5	Total Comprehensive income for the period [Comprising Profit / (Loss) for the period (after tax) and other Comprehensive income (after tax)]	7.53	5.88	61.46	110.03	216.16
6	Equity Share Capital (Face Value Rs. 10 per Equity Share)	1,686.58	1,686.58	1,621.75	1,686.58	1,621.75
7	Reserves (excluding Revaluation Reserve)				6,906.27	6,048.25
8	Earning per Share (of Rs. 10/- each) (for continuing and discontinuing operations)	0.05	0.03	0.37	0.66	1.32
	I. Basic:					
	II. Diluted:	0.05	0.03	0.37	0.66	1.32

Note:

a. The above financial results of the Company have been reviewed and recommended by the Audit Committee and approved by Board of Directors of the Company in their meeting held on 27th May 2025. The statutory auditors of the Company had audited the above financial results.

b. The Board, in its meeting held on November 14, 2024, approved the fundraising via a rights issue of up to ? 4995.00 Lakhs. Accordingly, the Company has applied for approval from the respective exchanges. Approval from NSE was obtained on February 06, 2025 and approval from BSE is received on March 04, 2025. **The Board has discussed about the launch of right issue in the month of June-2025.

c. The above is an extract of the detailed format of Quarterly / year to date Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and year to date Financial Results are available on the websites of the Stock Exchange(s) i.e www.nseindia.com, www.bseindia.com, and the website of the Company at www.capitaltrust.in

On behalf of the Board of Directors of Capital Trust Limited
Sd/-
Yogen Khosla
Chairman and Managing Director

New Delhi
27th May 2025

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VEER CHEMICALS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	**VEER CHEMICALS PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	28/09/1989
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- ROC Delhi
4.	Corporate Identity No. / ~~Limited Liability Identification No. of corporate debtor~~	U74899DL1989PTC037859
5.	Address of the registered office and principal office (if any) of corporate debtor	**Regd. Office as per MCA Master data:** D-109, Pocket D, Mayur Vihar, Phase II, East Delhi, Delhi, India, 110091 **Office as per NCLT order:** 224, Second Floor, Somdatt Chamber 9, Bhikaji Cama Place, New Delhi 110066
6.	Insolvency commencement date in respect of corporate debtor	26 March 2025 (Copy of order received on 26 May 2025)
7.	Estimated date of closure of insolvency resolution process	22 September 2025 (180th day calculated from insolvency commencement date i.e. from 26 March 2025)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Sapan Mohan Garg IBBI Reg. No.: IBBI/IPA-002/IP-N00315/2017-2018/10903
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: D-54, First Floor, Defence Colony, New Delhi 110024 Email: sapan10@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address: C-621, 6th Floor, Tower C, IThum, Plot No. A-40, Sector 62, Noida, UP – 201301 Email id: cirp.veerchemicals@gmail.com**
11.	Last date for submission of claims	09 June 2025 (14 days calculated from 26 May 2025)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-II has ordered the commencement of a corporate insolvency resolution process of the VEER CHEMICALS PRIVATE LIMITED on 26 March 2025 (A copy of order has been received vide email on 26 May 2025).

The creditors of VEER CHEMICALS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 09 June 2025 (14 days from 26 May 2025) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Sapan Mohan Garg
Interim Resolution Professional
In the matter of Veer Chemicals Private Limited
IBBI Regn. No.: IBBI/IPA/-002/IP-N00315/2017-18/10903
Registered Address and email id with IBBI
D-54, 1st Floor, Defence Colony, New Delhi - 110024
Email Id: sapan10@yahoo.com ;
AFA valid up to 31-Dec-2025
Address and e-mail to be used for correspondence:
C- 621, 6th Floor, Tower C, IThum,
Plot No. A-40, Sector 62, Noida, UP - 201301
Email id: cirp.veerchemicals@gmail.com

Date: 27 May 2025
Place: New Delhi

PAVNA INDUSTRIES LIMITED

Regd Office : Vimlanchal, Hari Nagar, Aligarh, Uttar Pradesh - 202001
Email: cs@pavnagroup.com; Website: www.pavna.in; Mb.no.+91-8006409332
CIN : L34109UP1994PLC016359

Extract of Statement of Audited Standalone Financial Results for the Quarter and year ended March 31, 2025 and Audited Consolidated Financial results for the Quarter and year ended March 31, 2025

Rs. In Lakhs

S.no.	Particulars	Standalone					Consolidated				
		Quarter ended			Year Ended		Quarter ended			Year Ended	
		31.03.2025	31.12.2024	31.03.2024	31.03.2025	31.03.2024	31.03.2025	31.12.2024	31.03.2024	31.03.2025	31.03.2024
		Audited	Unaudited	Audited	Audited	Audited	Audited	Unaudited	Audited	Audited	Audited
1	Total revenue	6,611.70	7,663.12	7,367.81	**29,929.16**	28,307.48	6,698.00	8,015.83	8,166.19	**31,002.06**	31,987.32
2	Profit/(Loss) before share of Proft/(loss) of associates, exceptional items and tax	210.23	114.22	282.24	**1,085.87**	1,047.38	258.68	95.97	394.53	**1,115.57**	1,570.98
3	Profit/ (Loss) before share of Proft/(loss) of associates and Tax	210.23	114.22	282.24	**1,085.87**	1,047.38	258.68	95.97	394.53	**1,115.57**	1,570.98
4	Profit/(Loss) for the period	144.10	98.26	208.11	**806.18**	777.50	181.64	75.98	293.07	**804.28**	1,200.41
5	Profit/(Loss) for the period after share of Profit/(Loss) of associates	144.10	98.26	208.11	**806.18**	777.50	181.64	75.98	293.07	**804.28**	1,200.41
6	Total Comprehensive Income for the period/Year	(10.72)	-	1.90	**0.69**	6.35	(26.09)	-	5.74	**(10.72)**	14.05
7	Paid up Equity share capital (Face Value of Rs.10 per share)	1,395.30	1,218.08	1,218.08	**1,395.30**	1,218.08	1,395.30	1,218.08	1,218.08	**1,395.30**	1,218.08
8	Earnings per Equity Share										
	(1) Basic	1.02	0.81	1.71	**6.46**	6.38	1.22	0.57	2.20	**5.91**	8.67
	(2) Diluted	1.02	0.81	1.71	**6.46**	6.38	1.22	0.57	2.20	**5.91**	8.67

Notes:

1. The above standalone audited financial results for the quarter and year ended March 31, 2025 and audited consolidated financial results for the quarter and year ended March 31, 2025 were reviewed and recommended by the Audit Committee and approved by the Board of Directors at their respective meetings held on May 26, 2025. Audit Report for the financial results for the quarter and year ended March 31, 2025 as required under regulation 33 of SEBI (Listing Obligations and Disclosure Requirement) Regulations, 2015 has been carried out by the Statutory Auditors of the Company. The full format of the Financial results are available on the Company's website (www.pavna.in) and stock exchange website (www.bseindia.com & www.nseindia.com) and can also be assessed by scanning the following Quick Response Code.

Date: 26.05.2025
Place: Aligarh

SD/
Swapnil Jain
Mananging Director

Union Bank of India

यूनियन बैंक ऑफ इंडिया
भारत सरकार का उपक्रम A Government of India undertaking

Asset Recovery Branch, D-26/28, Connaught Place, New Delhi-110001 (Working at M-35, First Floor, Outer Circle, Connaught Place, New Delhi - 110001), Email ID – ubin0554723@unionbankofindia.bank

SALE NOTICE

for sale of movable / Immovable Properties

E-Auction Sale Notice for Sale of movable / Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8 / 9 of the Security Interest (Enforcement) Rule, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor (s) that the below described movable / immovable property mortgaged / charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Union Bank of India (secured creditor), will be sold on **"As is where is", "As is what is" and "Whatever there is"** on the date mentioned below, for recovery of dues as mentioned hereunder to Union Bank of India from the below mentioned Borrower(s) & Guarantor(s). The Reserve Price and the Earnest Money Deposit are also mentioned hereunder:

Sr. No.	Name & address of Borrower & Guarantor	Description of the movable / Immovable property put for auction	Constructive or Physical Possession taken	Dues to be recovered from Borrower/ Guarantor (Rs.)	Reserve Price (Rs.) / EMD / BID Increment Amt.	Date and Time of Auction	Encumbrances known to bank/SA Pending, if any.
1	**Borrower : M/s Manu Concast Pvt Ltd,** A 23A, Block-A, Hari Nagar Extension, New Delhi-110044 **Also at:** D-67,Sidcul, Sitargunj, Uttarakhand-262450 **Guarantors: M/s Manu Auto Components Pvt Ltd,** A 23A, Block-A, Hari Nagar Extension, New Delhi-110044, **Mr. C P Sharma, S/O-R L Sharma,** Flat No 802, Pragati Hills, CGHS, Sector-47, Gurgaon, Haryana **Mrs. Sri Devi, W/O- Mr. C P Sharma,** Flat No 802, Pragati Hills, CGHS, Sector-47, Gurgaon, Haryana **Mr. Aditya Pratap Singh, S/o- PRABHAT SINGH,** House No-B1-17, 1st Floor, Janakpuri, New Delhi-110058	**Factory Land at D-67, Phase -II, Sidcul, Sitarganj in the name of M/s Manu Concast Pvt. Ltd (plot size 4382.25 Sq Mtrs) along with superstructure (3220.97 Sq Mtrs constructed area)**	**Physical Possession**	Rs.10,92,48,627/-as on 31.03.2025 + interest thereon and other expenses	Rs.1,89,00,000/- / Rs.18,90,000/- / Rs.1,00,000/-	**13.06.2025 12:00 Noon to 05:00 PM (with unlimited extension of 10 minutes each)**	Not known to Bank
2	**1(a) M/s. Jai Shree Ram Filling Station Proprietor Mr. Prithvi Singh** Village Chandhat, Aligarh Road, Tehsil & Distt. Palwal, Haryana- 121102 Mb: 8930068319 Also at: Civil Lines, Behind Hero Honda Agency, Tehsil & Distt. Palwal, Haryana- 121102 Also at: H. No. 201 A, 1st Floor, Omaxe City Phase-I, Distt. Palwal, Haryana- 121102 **2 (a) Mr. Prithvi Singh** s/o Likhi Ram Civil Lines, Behind Hero Honda Agency, Tehsil & Distt. Palwal, Haryana- 121102 Also at: H. No. 201 A, 1st Floor, Omaxe City Phase-I, Distt. Palwal, Haryana- 121102 **2 (b) Mrs. Suman Devi** W/o Mr. Prithvi Singh Civil Lines, Behind Hero Honda Agency, Tehsil & Distt. Palwal, Haryana- 121102 Also at: H. No. 201 A, 1st Floor, Omaxe City Phase-I, Distt. Palwal, Haryana- 121102	**EMG of plot & construction there upon whatsoever comprising khewat/khatoni bearing No. 65/588, Khata No. 757, Rect No. 224, Killa No.-1/9 (1-6) situated near Hassanpur Chowk, Village Bedha Patti, Hodal within municipal limits of Hodal, facing Main Road, NH-2, Tehsil-Hodal, District- Palwal, Haryana admeasuring 14 Marlas in the name of Mr. Prithavi Singh is** bounded as: **East:** Others Land, **West:** Bye pass main highway NH-2, **North:** 15 ft wide lane, **South:** Others land/M/s. Sonalika Trader Agency	**Symbolic Possession**	Rs.2,68,49,343/- as on 30.09.2022 with further interest, expenses and other charges thereon	Rs.1,71,32,000/- / Rs.17,13,200/- / Rs.1,00,000/-	**13.06.2025 12:00 Noon to 05:00 PM (with unlimited extension of 10 minutes each)**	CWP-6028-2020 in Punjab & Haryana High Court

For registration, login and bidding rules visit **PSB Alliance Pvt. Ltd. (https://baanknet.com).** For detailed terms and conditions of the sale, please refer to the link provided in **https://www.unionbankofindia.co.in/auction-property/view-auction-property.aspx**
EMD shall be deposited and Linked/Mapped with the Property ID before the expiry of auction time prior to placing the bid. It is advisable to deposit and Link / Map the EMD amount with the property ID well in advance to avoid any technical glitch.
- For Properties Serial No. **1 Authorized Officer- Smt. Meenindra S R, Chief Manager, Mobile No. – 9967887077**
- For Properties Serial No. **2 Authorized Officer- Ms. Neha Bansal, Chief Manager, Mobile No. 9729146633**

Date : 27.05.2025, Place : New Delhi

Authorised Officer, Union Bank of India

पंजाब नैशनल बैंक punjab national bank

...the name you can BANK upon!

आस्ति वसूली प्रबंधन शाखा गाजियाबाद,
केजे–13, कवि नगर, गाजियाबाद, यू.पी. ईमेल–cs8228@pnb.co.in

सार्वजनिक सूचना

यह आम जनता और पंजाब नेशनल बैंक के ऋणी श्री विराज गुज्जर को सूचित किया जाता है कि बैंक ने ऋणी के एनपीए खाते के संबंध में SARFAESI अधिनियम, 2002 के प्रावधानों के तहत **दिनांक 20.05.2025** को **श्री विराज गुज्जर** के नाम से आवासीय प्लॉट संख्या: ए–1/132 का समतुल्य बंधक, चिरंजीव विहार ग्राम महरौली, रजापुर और हरसाव गाजियाबाद, क्षेत्रफल: 234.90 वर्ग मीटर पर स्थित संपत्ति का कब्जा ले लिया है।

यद्यपि परिसर खाली कर दिया गया है, उधारकर्त्ता या वर्तमान/पूर्व निवासियों के कुछ व्यक्तिगत सामान और घरेलू सामान अभी भी साइट पर हैं।

इस नोटिस के माध्यम से, उधारकर्त्ता को सूचित किया जाता है और **निर्देशित किया जाता है कि वह इस प्रकाशन की तिथि से 15 (पंद्रह) दिनों के भीतर** सभी व्यक्तिगत सामान वापस ले लें। ऐसा न करने पर, बैंक को उधारकर्ता के जोखिम, लागत और परिणामों पर सामान को हटाने और दूसरे स्थान पर स्थानांतरित करने के लिए बाध्य होना पड़ेगा। परिवहन, श्रम, भंडारण और सुरक्षा के लिए किए गए खर्च उधारकर्ता से वसूल किए जाएँगे।

इसके अलावा, यदि सामान को स्थानांतरित करने के बाद भी दावा नहीं किया जाता है, तो बैंक को बिना किसी और नोटिस के SARFAESI **अधिनियम, 2002** और अन्य लागू कानूनों के अनुसार वस्तुओं की **नीलामी/निपटान** करने की स्वतंत्रता होगी।

प्राधिकृत अधिकारी,
पंजाब नेशनल बैंक
आस्ति वसूली प्रबंधन शाखा गाजियाबाद,

प्रपत्र ए
सार्वजनिक घोषणा

(भारतीय दिवाला और दिवालियापन बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के तहत)

वीर केमिकल्स प्राइवेट लिमिटेड के क्रेडिटरों के सूचनार्थ

1.	कॉर्पोरेट देनदार का नाम	**वीर केमिकल्स प्राइवेट लिमिटेड**
2.	कॉर्पोरेट देनदार के निगमन की तिथि	28/09/1989
3.	निगमन/पंजीकरण प्राधिकरण	कंपनी रजिस्ट्रार – आरओसी, दिल्ली
4.	कॉर्पोरेट पहचान संख्या	U74899DL1989PTC037859
5.	कॉर्पोरेट देनदार के पंजीकृत और प्रधान कार्यालय, यदि कोई हो, का पता	एमसीए मास्टर डेटा के अनुसार पंजीकृत कार्यालय: डी–109, पॉकेट डी, मयूर विहार, फेज II, ईस्ट दिल्ली, दिल्ली, भारत – 110091 एनसीएलटी आदेश के अनुसार अन्य कार्यालय: 224, द्वितीय मंजिल, सोमदत्त चेंबर 9, भिकाजी कामा प्लेस, नई दिल्ली – 110066
6.	कॉर्पोरेट देनदार के संबंध में दिवाला प्रारंभ तिथि	26 मार्च 2025 (आदेश की प्रति 26 मई 2025 को प्राप्त हुई)
7.	दिवाला समाधान प्रक्रिया की अनुमानित समाप्ति	22 सितंबर 2025 (दिवाला शुरू होने की तिथि अर्थात 18 मार्च 2025 से 180 दिन)
8.	अंतरिम समाधान पेशेवर के रूप में कार्य करने वाले दिवाला पेशेवर का नाम और पंजीकरण संख्या	नाम: सपन मोहन गर्ग IBBI पंजीकरण संख्या: IBBI/IPA-002/IP-N00315/2017-2018/10903
9.	बोर्ड में यथा- पंजीकृत अंतरिम समाधान पेशेवर का पता और ईमेल	पता: डी-54, प्रथम तल, डिफेंस कॉलोनी, नई दिल्ली – 110024 ईमेल: sapan10@yahoo.com
10.	अंतरिम समाधान पेशेवर के साथ पत्राचार हेतु पता और ईमेल	पत्राचार हेतु पता: सी-621, 6ठी मंजिल, टावरसी, आईथम, प्लॉट नं. ए-40, सेक्टर 62, नोएडा, उत्तर प्रदेश झ 201301 ईमेल आईडी : cirp.veerchemicals@gmail.com
11.	दावे जमा करने की अंतिम तिथि	09 जून 2025 (26 मई 2025 से 14 दिन)
12.	लेनदारों का वर्ग (यदि कोई हो)	लागू नहीं
13.	अधिकृत प्रतिनिधियों के नाम (प्रत्येक वर्ग हेतु	लागू नहीं
14.	(a) प्रासंगिक प्रपत्र और (b) अधिकृत प्रतिनिधियों का विवरण उपलब्ध है	वेब लिंक: https://ibbi.gov.in/en/home/downloads भौतिक पता: लागू नहीं

एतद्द्वारा सूचित किया जाता है कि राष्ट्रीय कंपनी विधि अधिकरण, नई दिल्ली, पीठ–II ने 26 मार्च 2025 को **वीर केमिकल्स प्राइवेट लिमिटेड** के विरुद्ध एक कॉर्पोरेट दिवाला समाधान प्रक्रिया प्रारंभ करने का आदेश पारित किया है। (आदेश की प्रति 26 मई 2025 को प्राप्त हुई है।)

एतद्द्वारा **डॉल्फिन बिल्डवेल प्राइवेट लिमिटेड** के सभी क्रेडिटरों से अनुरोध किया जाता है कि वे अपने दावों को उसके प्रमाण के साथ दिनांक 09 जून 2025 (अर्थात 26 मई 2025 से 14 दिनों के भीतर) तक उपरोक्त क्रम संख्या 10 में उल्लिखित अंतरिम समाधान पेशेवर के पते पर जमा करें।

वित्तीय क्रेडिटरों को केवल इलेक्ट्रॉनिक माध्यम से अपने दावों के प्रमाण प्रस्तुत करने होंगे।

अन्य सभी क्रेडिटरों अपने दावों के प्रमाण व्यक्तिगत रूप से, डाक द्वारा, या इलेक्ट्रॉनिक माध्यम से प्रस्तुत कर सकते हैं।

जो वित्तीय क्रेडिटरों क्रम संख्या 12 में उल्लिखित रूप में किसी वर्ग से संबंधित हैं उन्हें क्रम संख्या 13 में उल्लिखित तीन दिवाला पेशेवरों(वर्ग को स्पष्ट रूपसे निर्दिष्ट करें) में से किसी एक का नाम अपने वर्ग के अधिकृत प्रतिनिधि के रूप में निर्दिष्ट करना होगा

झूठे या भ्रामक दावे या उनके प्रमाण प्रस्तुत करने पर दंड लगाया जा सकता है।

हस्ता./–
सपन मोहन गर्ग
अंतरिम समाधान पेशेवर
वीर केमिकल्स प्राइवेट लिमिटेड के मामले में
IBBI पंजीकरण संख्या: IBBI/IPA-002/IP-N00315/2017-2018/10903
IBBI में पंजीकृत पता और ईमेल: डी–54, प्रथम तल, डिफेंस कॉलोनी, नई दिल्ली – 110024
ईमेल: sapan10@yahoo.com
एएफए की मान्यता : 31–दिसंबर–2025 तक
पत्राचार हेतु पता और ईमेल : टॉवर सी, आईथम, प्लॉट संख्या ए–40, सेक्टर 62, नोएडा, उत्तर प्रदेश – 201301
ईमेल: cirp.veerchemicals@gmail.com

दिनांक: 27 मई 2025
स्थान: नई दिल्ली

CAPITAL INDIA
Home Loans

पंजीकृत कार्यालय:- 701, 7वीं मंजिल, अग्रवाल कॉर्पोरेट टॉवर, प्लॉट नंबर 23, डिस्ट्रिक्ट सेंटर, राजेंद्र प्लेस, नई दिल्ली - 110008
टेलीफोन: +91 11 6914 6000; **ईमेल:** cihl@capitalindia.com
वेबसाइट: www.capitalindiahomeloans.com | **CIN:** U65990DL2017PLC322041
पंजीकरण कोड - कॉर्पोरेट एजेंट CA0688

संयुक्त सार्वजनिक सूचना

कैपिटल इंडिया होम लोन्स लिमिटेड ("कंपनी") को जारी किए गए 20 मई, 2025 और 23 मई, 2025 (सामूहिक रूप से, "आरबीआई अनुमोदन") के पत्रों के माध्यम से, भारतीय रिज़र्व बैंक ("आरबीआई") की मंजूरी के अनुसार, यह नोटिस कंपनी, वीवर सर्विसेज प्राइवेट लिमिटेड ("अधिग्रहणकर्ता"), कैपिटल इंडिया फाइनेंस लिमिटेड, श्री दीपक वासवान, श्री रवि विरवानी, श्री प्रवीण कुमार, श्री सिद्धार्थ घोष (संयुक्त रूप से "विक्रेता" के रूप में संदर्भित) द्वारा गैर-बैंकिंग वित्तीय कंपनी - हाउसिंग फाइनेंस कंपनी (रिज़र्व बैंक) निर्देश, 2021 के अध्याय VIII, पैराग्राफ 47 और समय-समय पर आरबीआई द्वारा जारी किए गए संशोधनों ("मास्टर निर्देश") के तहत संयुक्त रूप से जारी किया गया है।

I. कंपनी की पृष्ठभूमि

1. कंपनी, कंपनी अधिनियम, 2013 के तहत निगमित एक असूचीबद्ध सार्वजनिक लिमिटेड कंपनी है, जिसकी कॉर्पोरेट पहचान संख्या U65990DL2017PLC322041 है। कंपनी का पंजीकृत कार्यालय 701, 7वीं मंजिल, अग्रवाल कॉर्पोरेट टॉवर, प्लॉट नंबर 23, डिस्ट्रिक्ट सेंटर, राजेंद्र प्लेस, पटेल नगर, नई दिल्ली, भारत - 110 008 पर है। कंपनी पंजीकरण संख्या 02.0177.19 के साथ राष्ट्रीय आवास बैंक के साथ एक आवास वित्त कंपनी के रूप में पंजीकृत है, और मास्टर निर्देश के अनुसार गैर-बैंकिंग वित्तीय कंपनी - मध्य पटल के रूप में वर्गीकृत है, जिसे मास्टर निर्देश - भारतीय रिज़र्व बैंक (गैर-बैंकिंग वित्तीय कंपनी - स्केल आधारित विनियमन) निर्देश, 2023 के साथ पढ़ा जाता है, जिसका संदर्भ संख्या RBI/DoR/2023-24/106 DoR.FIN.REC.No.45/03.10.119/2023-24 है। कंपनी कैपिटल इंडिया फाइनेंस लिमिटेड ("**सीआईएफएल**") की एक सहायक कंपनी है, जो अपने नामांकित व्यक्तियों के साथ मिलकर कंपनी की कुल चुकता शेयर पूंजी का 99.83% रखती है।

II. अधिग्रहणकर्ता का विवरण

2. अधिग्रहणकर्ता एक निजी सीमित देयता कंपनी है, जिसे 2 अप्रैल, 2024 को कंपनी अधिनियम, 2013 के तहत निगमित किया गया है, जिसकी कॉर्पोरेट पहचान संख्या U70200MH2024PTC422757 है। अधिग्रहणकर्ता का पंजीकृत कार्यालय 701, टॉवर 3, क्रिसेंट बे, जेरबाई वाडिया रोड, भोईवाड़ा, परेल, मुंबई, 400012 में है। अधिग्रहणकर्ता में अनुभवी वित्त पेशेवर शामिल हैं और सत्रजीत भट्टाचार्य *(एचडीएफसी लिमिटेड में पूर्व वरिष्ठ महाप्रबंधक और निवेश और एम्एंडए के प्रमुख), अनिल कोथुरी (फेडबैंक फाइनेंशियल सर्विसेज लिमिटेड में पूर्व मुख्य कार्यकारी अधिकारी और प्रबंध निदेशक)* और अन्य पूर्व एचडीएफसी अधिकारियों द्वारा समर्थित हैं। इसके अतिरिक्त, अधिग्रहणकर्ता प्रस्तावित लेनदेन के साथ-साथ लेकिन प्रस्तावित लेनदेन के पूरा होने से पहले, प्रतिष्ठित निजी इकिटी निवेशकों से धन सुरक्षित करेगा।

III. प्रस्तावित लेनदेन और प्रस्तावित लेनदेन का कारण

3. 16 अक्टूबर, 2024 को निष्पादित शेयर खरीद समझौते के अनुसार, अधिग्रहणकर्ता विक्रेताओं से कंपनी की 100% चुकता शेयर पूंजी का अधिग्रहण करना चाहता है जिसके परिणामस्वरूप: (i) कंपनी के नियंत्रण में परिवर्तन होगा; और (ii) कंपनी के निदेशक मंडल / प्रबंधन में परिणामी परिवर्तन / पुनर्गठन (**"प्रस्तावित लेनदेन"**) होगा।
4. कंपनी की मूल कंपनी सीआईएफएल ने सीआईएचएल में अपनी हिस्सेदारी बेचने का रणनीतिक फैसला लिया है। सीआईएफएल के प्रवर्तकों और निदेशक मंडल ने कंपनी में अपनी हिस्सेदारी की रणनीतिक बिक्री की संभावना तलाशना समझदारी भरा फैसला माना, जिससे मौजूदा कारोबार, कर्मचारियों की सुरक्षा होगी और कंपनी के भविष्य के विकास को समर्थन मिलेगा। समानांतर रूप से, अधिग्रहणकर्ता, जो हाउसिंग फाइनेंस सेगमेंट में कारोबार शुरू करना चाहता था, परिचालन शुरू करने के लिए सेगमेंट में विशिष्ट अधिग्रहण के अवसरों का मूल्यांकन कर रहा था। अधिग्रहणकर्ता टीम ने अपनी उचित जांच-पड़ताल के तहत कंपनी की प्रबंधन टीम के साथ कई बार बातचीत की, जिसके बाद कंपनी की 100% हिस्सेदारी के अधिग्रहण का प्रस्ताव दिया गया। उचित विचार-विमर्श के बाद, सीआईएफएल के प्रबंधन ने अधिग्रहणकर्ता को कंपनी के संभावित खरीदार के रूप में अपनी पसंदीदा पसंद के रूप में अंतिम रूप दिया।

IV. आरबीआई की मंजूरी

5. कंपनी ने प्रस्तावित लेनदेन के लिए आरबीआई की पूर्व स्वीकृति प्राप्त करने के लिए मास्टर निर्देशों के पैराग्राफ 46 के अनुसार दिनांक 03 जनवरी, 2025 को एक आवेदन प्रस्तुत किया था (**"आवेदन"**)।
6. जैसा कि ऊपर बताया गया है, कंपनी को अपने आवेदन पर आरबीआई की मंजूरी मिल गई है, बशर्ते कि कुछ शर्तें तय समय में पूरी हो जाएं। प्रस्तावित लेनदेन को कंपनी और अधिग्रहणकर्ता के संबंधित निदेशक मंडल और सीआईएफएल के शेयरधारकों द्वारा भी मंजूरी दे दी गई है।
7. इस सार्वजनिक सूचना का उद्देश्य जनता को आवेदन और प्रस्तावित नियंत्रण परिवर्तन तथा प्रस्तावित लेनदेन के अनुसरण में कंपनी के निदेशक मंडल/प्रबंधन में प्रस्तावित परिवर्तन के संबंध में सूचना/इत्तला प्रदान करना है।
8. आरबीआई की मंजूरी के अनुसार, यह सार्वजनिक नोटिस कंपनी, अधिग्रहणकर्ता और सीआईएफएल द्वारा संयुक्त रूप से इस नोटिस के प्रकाशन की तारीख से 15 (पंद्रह) दिनों की अवधि के लिए जारी किया जा रहा है।
9. किसी भी स्पष्टीकरण के लिए कृपया नीचे हस्ताक्षरकर्ता से संपर्क करें:
   (क) कंपनी के पंजीकृत कार्यालय : 701, 7वीं मंजिल, अग्रवाल कॉर्पोरेट टावर्स, राजेंद्र प्लेस, नई दिल्ली - 110008 में निदेशक श्री केशव पोरवाल को संबोधित पत्र; तथा
   (ख) कंपनी को **secretarial@capitalindia.com** पर ईमेल करें।

इस सार्वजनिक सूचना की एक प्रति कंपनी की वेबसाइट **www.capitalindiahomeloans.com** पर भी उपलब्ध है।

	कृते कंपनी	कृते सीआईएफएल	कृते अधिग्रहणकर्ता
	हस्ता./-	हस्ता./-	हस्ता./-
		सुलभ कौशल,	
दिनांक: 28 मई, 2025	केशव पोरवाल,	मुख्य अनुपालन अधिकारी	सत्रजीत भट्टाचार्य,
स्थान: दिल्ली	निदेशक	एवं कंपनी सचिव	निदेशक

बैंक ऑफ महाराष्ट्र Bank of Maharashtra

भारत सरकार का उद्यम
एक परिवार एक बैंक

अंचल कार्यालय, नोएडा
बी–192/ए, ब्लॉक बी, सेक्टर 52,
नोएडा गौतम बौद्ध नगर, उ0प्र0 201301
प्रधान कार्यालय: लोकमंगल,1501,शिवाजीनगर, पुणे–5

गौर चौक शाखा

सोने की नीलामी सूचना

निम्नलिखित व्यक्तियों को एतद्वारा सूचित किया जाता है कि वे ऋण खातों में देयता का भुगतान करने में विफल रहे हैं। पंजीकृत डाक द्वारा उन्हें भेजे गये नोटिस वितरित कर दिए गए हैं। उक्त नोटिस के माध्यम से उन्हें अनुरोध किया गया था कि क्रम संख्या 1 के लिए 02.12.2024 व क्रम संख्या 2 के लिए 21.12.2024 को या उससे पहले अदा ना करने की स्थिति मे बैंक द्वारा बैंक मे गिरवी रखी गई प्रतिभूतियों को ऋण वसुली हेतु उक्त खाता धारकों के खर्चे पर सार्वजनिक नीलामी मे दिनांक 12.03.2025 को दोपहर 01:00 बजे या सुविधा अनुसार कोई अन्य दिन को बैंक ऑफ महाराष्ट्र के शाखा परिसर मे बैंक के पूर्ण विवेक पर बिना किसी अग्रिम सूचना के नीलाम कर दी जायगी। अतः बैंक ने बैंक मे गिरवी रखी गई उक्त प्रतिभूतियों को ऋण वसुली हेतु उक्त खाता धारकों के खर्चे पर सार्वजनिक नीलामी मे **दिनांक 04.06.2025** को दोपहर 01:00 बजे नीलाम किया जायेगा। स्वर्ण आभूषणों की खरीद में रुचि रखने वाली पार्टियां नीलामी में भाग ले सकती हैं।

क्र सं०	ऋण की तिथि	ऋण खाता संख्या	उधारकर्ता का नाम और पता	नीलामी के लिए आरक्षित मूल्य
1.	07.08.2024	60501238405	श्री गोबिंद दीक्षित पता: पुत्र गणेश शंकर, दल्लूपुरा, बाँधरा एन्क्लेव, पूर्वी दिल्ली, 110096	Rs. 3,63,858.00 + 3% GST (कुल वजन– 83.57 ग्राम) (शुद्ध वजन– 42.26 ग्राम) (आभूषण: चूड़ियाँ– 6 पीस और बाली– 2 पीस)
2.	15.07.2024	60497221618	श्रीमती सरोज पांडे, पता: पत्नी जगन्नाथ पांडे, टॉवर सॉलिटेयर 405, पैरामाउंट सिम्फनी क्रॉसिंग रिपब्लिक, गाजियाबाद, यूपी, 201016	Rs. 2,79,652.00 + 3% GST (कुल वजन– 62.19 ग्राम) (शुद्ध वजन– 32.48 ग्राम) (आभूषण: बाली – 2 पीस, बेसलेट– 1 पीस और चूड़ियाँ– 2 पीस)

दिनांक : 27.05.2025
स्थान : गौर चौक

शाखा प्रबंधक, बैंक ऑफ महाराष्ट्र
गौर चौक शाखा, मो0 9355887142

एन के टेक्सटाइल इंडस्ट्रीज लिमिटेड

पंजीकृत कार्यालय: ओमेक्स स्क्वायर, प्लॉट नंबर 14, तीसरी मंजिल, जसोला डिस्ट्रिक्ट सेंटर, जसोला, नई दिल्ली–110025
सीआईएन: L17299DL1983PLC163230, दूरभाष: +91 11 61119429
ईमेल आईडी: n.ktextiles123@gmail.com, वेबसाइट: www.nktil.com
31 मार्च, 2025 को समाप्त तिमाही और वर्ष के लिए स्टैंडअलोन लेखापरीक्षित वित्तीय परिणामों का विवरण

(लाख रुपये में)

		समाप्त तिमाही			समाप्त वर्ष	
		31.03.2025 (लेखापरीक्षित)	31.12.2024 (अलेखापरीक्षित)	31.03.2024 (लेखापरीक्षित)	31.03.2025 (लेखापरीक्षित)	31.03.2024 (लेखापरीक्षित)
1	प्रचालनों से कुल आय	1.72	1.63	1.58	6.92	6.06
2	अवधि हेतु निवल लाभ/(हानि) (कर, अपवादित तथा/अथवा असाधारण मदों से पूर्व)	0.08	0.38	0.44	1.98	0.49
3	कर पूर्व अवधि हेतु निवल लाभ/(हानि) (अपवादित तथा/अथवा असाधारण मदों के पश्चात)	0.08	0.38	0.44	1.98	0.49
4	कर पश्चात अवधि हेतु निवल लाभ/(हानि) (अपवादित तथा/अथवा असाधारण मदों के पश्चात)	0.08	0.38	0.44	1.84	0.49
5	अवधि हेतु कुल व्यापक आय [अवधि हेतु लाभ/(हानि) (कर पश्चात) तथा अन्य व्यापक आय (कर पश्चात) सहित]	12,937.91	43.03	3,875.23	14,379.54	3,876.01
6	प्रदत्त इक्विटी शेयर पूँजी (रु. 10 प्रत्येक का अंकित मूल्य)	83.98	83.98	83.98	83.98	83.98
7	आरक्षितियाँ (पुनर्मूल्यांकन आरक्षितियों को छोड़कर) जैसा कि लेखा वर्ष 2023-24 तथा 2024-25 के लेखापरीक्षित तुलन पत्र में प्रदर्शित है	-	-	-	27,188.02	12,809.48
8	आय प्रति शेयर (रु. 10/- का अंकित मूल्य)					
	1 बेसिक :	0.01	0.04	0.05	0.22	0.06
	2 डाइल्यूटेड :	0.01	0.04	0.05	0.22	0.06

31 मार्च, 2025 को समाप्त तिमाही तथा वर्ष के लिए समेकित लेखापरीक्षित वित्तीय परिणामों का विवरण

(लाख रुपये में)

		समाप्त तिमाही			समाप्त वर्ष	
		31.03.2025 (लेखापरीक्षित)	31.12.2024 (अलेखापरीक्षित)	31.03.2024 (लेखापरीक्षित)	31.03.2025 (लेखापरीक्षित)	31.03.2024 (लेखापरीक्षित)
1	प्रचालनों से कुल आय	8071.85	(8780.29)	5211.04	25278.87	7323.06
2	अवधि हेतु निवल लाभ/(हानि) (कर, अपवादित तथा/अथवा असाधारण मदों से पूर्व)	8058.17	(8806.11)	5201.63	25228.95	7284.83
3	कर पूर्व अवधि हेतु निवल लाभ/(हानि) (अपवादित तथा/अथवा असाधारण मदों के पश्चात)	14703.55	(8464.16)	7569.92	28795.10	9636.29
4	कर पश्चात अवधि हेतु निवल लाभ/(हानि) (अपवादित तथा/अथवा असाधारण मदों के पश्चात)	13549.23	(8267.17)	6568.08	25436.82	6741.88
5	अवधि हेतु कुल व्यापक आय [अवधि हेतु लाभ/(हानि) (कर पश्चात) तथा अन्य व्यापक आय (कर पश्चात) सहित]	48,602.56	(8,224.50)	(1,345.00)	64,630.95	442.13
6	प्रदत्त इक्विटी शेयर पूँजी (रु. 10 प्रत्येक का अंकित मूल्य)	83.98	83.98	83.98	83.98	83.98
7	आरक्षितियाँ (पुनर्मूल्यांकन आरक्षितियों को छोड़कर) जैसा कि लेखा वर्ष 2023-24 तथा 2024-25 के लेखापरीक्षित तुलन पत्र में प्रदर्शित है		-		117469.01	61050.35
8	आय प्रति शेयर (रु. 10/- का अंकित मूल्य)					
	1 बेसिक :	1388.78	(734.47)	879.50	2479.22	834.63
	2 डाइल्यूटेड :	1388.78	(734.47)	879.50	2479.22	834.63

नोट :
1. उपर्युक्त सेबी (सूचीबद्धता दायित्व तथा प्रकटन अपेक्षाएँ) विनियम, 2015 के विनियम 33 के अनुसार स्टॉक एक्सचेंजों के साथ लेखापरीक्षित वित्तीय परिणामों के विस्तृत प्रारूप का सारांश है। लेखापरीक्षित परिणामों का पूर्ण प्रारूप कम्पनी की वेबसाइट www.nktil.com तथा स्टॉक एक्सचेंज की वेबसाइट www.msei.in, पर उपलब्ध है।
2. विस्तृत अलेखापरीक्षित परिणाम तथा इसके सारांश की समीक्षा लेखापरीक्षा समिति द्वारा समीक्षा की गई है और निदेशक मंडल द्वारा 27 मई, 2025 को आयोजित उनकी बैठकों में अनुमोदित किया गया है।

बोर्ड की आज्ञानुसार
एन के टेक्सटाइल इंडस्ट्रीज लिमिटेड के लिए
ह./-
बलबीर सिंह
निदेशक
डीआईएन: 00027458

स्थान: नई दिल्ली
दिनांक: 27.05.2025

एव्रो इंडिया लिमिटेड

AVRO FURNITURE

सीआईएन: L25200UP1996PLC101013
पता: ए–7/36–39, साउथ ऑफ जी.टी रोड इंडस्ट्रियल एरिया, इलेक्ट्रोस्टील कास्टिंग कंपाउंड, गाजियाबाद–201009, उत्तर प्रदेश,
वेबसाइट: www.avrofurniture.com, **ईमेल:** info@avrofurniture.com, **फोन:** 0120–4376091

31 मार्च, 2025 को समाप्त तिमाही और वित्तीय वर्ष के लिए लेखापरीक्षित अनऑडिटेड वित्तीय परिणाम का विवरण

(रू लाखों में)

क्रम सं.	विवरण	स्टैंडअलोन				
		समाप्त तिमाही			समाप्त वर्ष	
		31/03/2025	31/12/2024	31/03/2024	31/03/2025	31/03/2024
		लेखपरीक्षित	अलेखपरीक्षित	लेखपरीक्षित	लेखपरीक्षित	लेखपरीक्षित
1	परिचालनों से कुल आय	1949.39	2406.43	2251.59	7832.48	9336.89
2	अवधि के लिए शुद्ध लाभ/(हानि) (कर, विशिष्ट एवं अथवा असाधारण मदों से पूर्व)	83.94	141.58	125.26	418.08	563.82
3	कर से पूर्व अवधि के लिए शुद्ध लाभ/(हानि) (विशिष्ट एवं अथवा असाधारण मदों से बाद)	67.41	141.58	125.26	401.55	563.82
4	कर से बाद अवधि के लिए शुद्ध लाभ/(हानि) (विशिष्ट एवं अथवा असाधारण मदों से बाद)	51.51	103.76	87.72	304.22	403.72
5	अवधि हेतु कुल व्यापक आय (अवधि हेतु) (कर के बाद) लाभ/(हानि) एवं अन्य व्यापक आय (कर के बाद से शामिल)	50.79	103.13	87.51	292.51	402.24
6	इक्विटी शेयर पूंजी	1331.11	1073.57	1008.74	1331.11	1008.74
7	आरक्षित निधि (पुनर्मूल्यांकन आरक्षित निधि को छोड़कर) जैसा कि पिछले वर्ष की तुलन पत्र में दर्शाया गया है	-	-	-	6552.64	1258.84
8	आय प्रति शेयर (रू 10/- प्रति का) (जारी तथा बंद प्रचालनों के लिए)					
	क) मूल (रू):	0.38	0.98	0.87	2.84	4.00
	ख) तरल (रू):	0.33	0.95	0.87	2.76	4.00

टिप्पणी:

(1) वित्तीय विवरण कंपनी अधिनियम, 2013 की धारा 133 के तहत निर्धारित भारतीय लेखांकन मानकों (Ind AS) के अनुसार तैयार किए जाते हैं, जिन्हें कंपनी (भारतीय लेखांकन मानक) नियम, 2015 के नियम 3 और उसके बाद प्रासंगिक संशोधन नियमों के साथ पढ़ा जाता है।

(2) इंडस्ट्रीज एएस-108 "ऑपरेटिंग सेगमेंट" में दिए गए मार्गदर्शक सिद्धांतों के आधार पर, कंपनी की व्यावसायिक गतिविधि एक एकल ऑपरेटिंग सेगमेंट यानी प्लास्टिक उत्पादों का निर्माण और प्लास्टिक उत्पादों, प्लास्टिक ग्रेन्युल्स एलएलडीपीई और प्लास्टिक के स्क्रैप का व्यापार के भीतर आती है।

(3) उपरोक्त सेबी (सूचीबद्धता दायित्व और प्रकटीकरण आवश्यकताएं) विनियम, 2015 के विनियम 33 के तहत स्टॉक एक्सचेंजों के साथ दायर वित्तीय परिणामों के विस्तृत प्रारूप का एक अंश है। 31 मार्च, 2025 को समाप्त तिमाही और वर्ष के लिए वित्तीय परिणामों का पूर्ण प्रारूप नेशनल स्टॉक एक्सचेंज ऑफ इंडिया लिमिटेड (www.nseindia.com) और बीएसई लिमिटेड की वेबसाइट (www.bseindia.com) और कंपनी की वेबसाइट https://avrofurniture.com/pdf1/Financial%20Results_March%202025.pdf पर उपलब्ध है।

एव्रो इंडिया लिमिटेड के लिए
हस्ता./–
सुशील कुमार अग्रवाल
(अध्यक्ष एवं पूर्णकालिक निदेशक)
डीआईएन : 00248707

स्थान : गाजियाबाद
दिनांक : 27 मई, 2025

CAPITAL TRUST LIMITED

(CIN-L65923DL1985PLC195299)
Registered Office: 205 Centrum Mall, Sultanpur, M G Road, New Delhi-110030
Phone: 9716844571 Email: info@capitaltrust.in Web: www.capitaltrust.in

EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31st MARCH 2025

Amount in Lakhs (except EPS)

Sl. No.	Particulars	Qtr Ended 31.03.2025	Qtr Ended 31.12.2024	Corresponding Qtr ended 31.03.2024	Financial Year ended 31.03.2025	Financial Year ended 31.03.2024
		Audited	Unadited	Audited	Audited	Audited
1	Total Income from Operations	2,094.25	2,519.82	2,247.16	9,600.03	7,958.34
2	Net Profit/(loss) for the period (before Tax, Exceptional and / or Extraordinary items)	11.33	21.41	81.30	162.08	288.13
3	Net Profit/(loss) for the period before Tax (after Exceptional and / or Extraordinary items)	11.33	21.41	81.30	162.08	288.13
4	Net Profit/(loss) for the period after Tax and Minority Interest (after Exceptional and / or Extraordinary items)	8.59	5.88	59.93	111.09	214.63
5	Total Comprehensive income for the period [Comprising Profit / (Loss) for the period (after tax) and other Comprehensive income (after tax)]	7.53	5.88	61.46	110.03	216.16
6	Equity Share Capital (Face Value Rs. 10 per Equity Share)	1,686.58	1,686.58	1,621.75	1,686.58	1,621.75
7	Reserves (excluding Revaluation Reserve)				6,906.27	6,048.25
8	Earning per Share (of Rs. 10/- each) (for continuing and discontinuing operations)	0.05	0.03	0.37	0.66	1.32
	I. Basic:					
	II. Diluted:	0.05	0.03	0.37	0.66	1.32

Note:

a. The above financial results of the Company have been reviewed and recommended by the Audit Committee and approved by Board of Directors of the Company in their meeting held on 27th May 2025. The statutory auditors of the Company had audited the above financial results.

b. The Board, in its meeting held on November 14, 2024, approved the fundraising via a rights issue of up to ? 4995.00 Lakhs. Accordingly, the Company has applied for approval from the respective exchanges. Approval from NSE was obtained on February 06, 2025 and approval from BSE is received on March 04, 2025. **The Board has discussed about the launch of right issue in the month of June-2025.

c. The above is an extract of the detailed format of Quarterly / year to date Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and year to date Financial Results are available on the websites of the Stock Exchange(s) i.e www.nseindia.com, www.bseindia.com, and the website of the Company at www.capitaltrust.in

On behalf of the Board of Directors of Capital Trust Limited
Sd/-
Yogen Khosla
Chairman and Managing Director

New Delhi
27th May 2025

कार्यालय वसूली अधिकारी
ऋण वसूली अधिकरण– I, दिल्ली

चौथी मंजिल, जीवन तारा बिल्डिंग, संसद मार्ग, नई दिल्ली–110001

T.R.C. No. 1214/2022 — **बिक्री उद्घोषणा**

पंजाब नैशनल बैंक बनाम मैसर्स सॉफ्टमैक्स ट्रेडिंग कंपनी लि.

बिक्री की उद्घोषणा अन्तर्गत आयकर अधिनियम 1961 की द्वितीय अनुसूची के नियम 38, 52(2) बैंक और वित्तीय संस्थान की ऋण वसूली अधिनियम 1993

(सीडी1) मैसर्स सॉफ्टमैक्स ट्रेडिंग कंपनी लि., पंजीकृत. कार्यालय: 606, सचदेवा कॉर्पोरेट टावर डीडीए कम्युनिटी सेंटर, सेक्टर–8, रोहिणी, दिल्ली **और:** मकान नं. 30 भूतल, पॉकेट–20, सेक्टर–24, रोहिणी, दिल्ली

(सीडी2) ओम जोशी, 31, महेश नगर, टधूबवेल कॉलोनी, वार्ड नं. 10, अम्बाला

(सीडी3) रोहित 78, जी–ब्लॉक, गली नं. 5 पंजाबी कॉलोनी, नरेला, दिल्ली **और:** फ्लैट 103, खसरा नं. 515, राधे–राधे भवन, कुरेगी, उत्तर पश्चिम दिल्ली–110040

1. जहाँ पर पीठासीन अधिकारी, ऋण वसूली अधिकरण– I द्वारा वसूली प्रमाणपत्र सं **1214/2022** in **OA No. 138/2017** द्वारा वसूली प्रमाणपत्र के अनुसार बाद के शुरुआत से रु. **12,33,44,945.00 साथ में ओ ए की फाईलिंग की तिथि अर्थात 01.02.2017 से @15.15 प्रतिशत की दर पर साधारण ब्याज के साथ वसूली प्रमाणपत्र के अनुसार, लागत और शुल्क सहित** प्रमाणपत्र देनदार की लागत का भुगतान भी करना होगा।
2. और जहाँ पर अधोहस्ताक्षर ने इस प्रमाणपत्र से संतुष्ट हो कर निम्नलिखितानुसार अनुसूची में संप